

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 4th August, 2020

S.O 244 Whereas, on 13-01-2020 Police Budgam launched search and operation in Chadoora area and during search one terrorist hiding in the Brick Kiln at Bahrampora fired upon the security forces indiscriminately; and

2. Whereas, the fire was retaliated and during cross firing one terrorist identified as Adil Ahmad Ganie S/O Gulzar Ahmad Ganie R/O Dalwan Chara-I-Sharief affiliated with HM outfit was killed and during search 01 Pistol, 02 Pistol Magazines, 05 Pistol Rounds and 01 SIM card was recovered from the possession of the killed terrorist; and
3. Whereas, a Case FIR No. 01/2020 U/S 16,18,19,20,23 Unlawful Activities (Prevention) Act, 1967, came to be registered in Police Station Chadoora and investigation was taken up ; and
4. Whereas, during the course of investigation I/O concerned visited place of occurrence, prepared site plan and seizure memo. Recorded statement of witnesses acquainted with the facts and circumstances of the case under the relevant provisions of law; and

5. Whereas, during the investigation the details of recovered SIM card were obtained and it was found registered on the name of one Shiraz Ahmad Mir S/O Ghulam Ahmad Mir R/O Wadipora Chadoora; and
6. Whereas, the said Shiraz Ahmad Mir during investigation disclosed that killed terrorist Adil Ahmad Ganie alongwith one Amir Shafi Dar S/O Mohammad Shafi Dar R/O Brarigund had snatched his cell phone on gun point ; and
7. Whereas, the accused Amir Shafi Dar was arrested in the case and on his disclosure two more accused persons namely Shabir Ahmad Ganie (Carpenter) S/O Bashir Ahmad Ganie R/O Karpura and Mudasir Ahmad Khan S/O Mohammad Ayoub Khan R/O Mitrigam Pulwama were found involved in the case. Subsequently they were also arrested in the case and on their disclosure some arms/ammunition was recovered; and
8. Whereas, during the course of investigation it was established that the accused persons were working as OGWs for active terrorists of HM outfit for carrying out subversive activities in the area and were providing logistic support to them; and
9. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence brought on record, the investigating officer has established prima facie case against the below

mentioned accused persons for commission of offence shown against each of Unlawful Activities (Prevention) Act, 1967:

S.No	Name of the accused	Offence
1	Amir Shafi Dar S/O Mohammad Shafi Dar R/O Brarigund	18,19 ULA(P) Act
2	Shabir Ahmad Ganie S/O Bashir Ahmad Ganie R/O Karpora	18,19,23 ULA (P) Act
3	Mudasir Ahmad Khan S/O Mohd Ayoub Khan R/O Mitrigam Pulwama	

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,19,23 in the case FIR No. 01/2020 of Police Station Chadoora.

By order of the Government of Jammu & Kashmir.

Sd/-

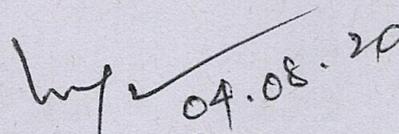
Principal Secretary to Government
Home Department.

No:-Home/Pros/69/S/2020

Dated: 04-08-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.